

**HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE**

**M.Cr.C. No.19500 of 2020**  
**Dilip and Anil Vs. State of M.P.**

**Indore, Dated:- 03.07.2020**

Shri AK Saraswat, learned Counsel for the petitioner..

Shri Amit Pal, learned Public Prosecutor for the respondent/State.

Heard with the aid of case diary.

**ORDER**

1. This is the first bail application under Section 439 of Cr.P.C in Crime No.373/2020, under Section 34 (2) and 36 of M.P. Excise Act, 1915 registered at Police Station—Jhabua, District—Jhabua.

2. The petitioners are arrested by the police for having 70 bulk liters country made liquor in their illegal possession. They are in custody since 23.05.2020.

3. Undisputedly, they have no criminal record.

4. Considering the aforesaid and other facts and circumstances of the case, I deem it proper to release the accused/petitioners on bail. Therefore, without commenting on merits of the case, the application is allowed.

5. It is directed that the **petitioners Dilip S/o Narsingh Tahed and Anil S/o Pisu Bariya** be released from custody on their furnishing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand Only)** each with **one** solvent surety each to the satisfaction of the Trial Court for their appearance before the Trial Court as and when required further subject to the following conditions :-

(I) The petitioners shall co-operate with the trial and shall not seek unnecessary adjournments on frivolous grounds to protract the trial.;

(ii) The petitioners shall not directly or indirectly allure or make any inducement, threat or promise to the prosecution witnesses, so as to dissuade him from disclosing truth before the Court;

(iii) The petitioners shall not commit any offence or involve in any criminal activity;

(iv) In case of their involvement in any other criminal activity or breach of any other aforesaid conditions, the bail granted in this case may also be cancelled.

**(Virender Singh)**  
**Judge**

**sourabh**